

ITEM NO.501, 501.1-501.3

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39528/2018

(Arising out of impugned final judgment and order dated 08-04-2016 in CRLA No. 1598/2013 passed by the High Court of Delhi At New Delhi)

MUKESH SINGH

Petitioner(s)

VERSUS

STATE (NARCOTIC BRANCH OF DELHI)

Respondent(s)

(FOR ADMISSION and I.R. and IA No.154077/2018-CONDONATION OF DELAY IN FILING and IA No.154080/2018-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5648/2019 (II-C)

(FOR ADMISSION and I.R. and IA No.89559/2019-CONDONATION OF DELAY IN FILING)

SLP(Cr1) No. 5894/2019 (II-C)

(FOR ADMISSION and I.R. and IA No.93147/2019-CONDONATION OF DELAY IN FILING)

SLP(Cr1) No. 8499/2019 (II-A)

Date : 05-11-2019 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MS. JUSTICE INDIRA BANERJEE

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

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5648 & 5894/2019 &
also for rr.1 in
D.39528/2018

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SLP 8499/2019

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For Ptr. In
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UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Written submissions by the parties be filed by
08.11.2019.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[PRADEEP KUMAR]
COURT MASTER